

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.101 - **IA/250(AHM)2023**  
ITEM No.102 - **IA/187(AHM)2023**  
ITEM No.103 - **IA/870(AHM)2022**  
In  
**CP(IB) 759 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Zielem Industries Pvt Ltd  
V/s  
Sintex-BAPL Ltd

.....Applicant

.....Respondent

**Order delivered on: 06/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Saurabh Soparkar, Ld. Sr. Adv. (in  
IA/187(AHM)2023) a.w. Mr. Navin Pahwa, Ld. Sr. Adv.  
Keyur Gandhi, Mr. Raheel Patel, and Mr. Aalay  
Shah, Ld. Adv.

: Mr. Jeet J Bhatt, Ld. Adv. (in IA/870(AHM)2022)

For the CoC

: Mr. Deep Roy a.w. Mr. Tarak Damani, Mr. Dhaval Savla  
and Mr. Prajjwal Tiwari, Ld. Adv.

For Suspended Management: Mr. Arjun Sheth, Ld. Adv.

For the RP

: Mr. Divyanshu Jain, Ld. Adv. (in IA/870(AHM)2022)

For the Stamp Department: Mr. B. P. Nivawat, CIS a.w. Mr. Chandrakant Patel, in  
person

**ORDER**

**IA/250(AHM)2023**

This application is filed by RP for placing on record the report of reconstitution of CoC. It is taken on record. With this, IA/250(AHM)2023 stands disposed of.

**IA/187(AHM)2023**

Issue notice to Income Tax Department. The Applicant is directed to serve notice upon the Income Tax Department. The matter stands adjourned to 07.03.2023

**IA/870(AHM)2022**

This application is filed by Machino Polymers Ltd. under Section 60(5) r.w. Rule 11 of the NCLT Rules, 2016.

The pleadings are complete. The matter stands adjourned to 07.03.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI  
MEMBER (JUDICIAL)**

Rajeev